

HIGH COURT OF ANDHRA PRADESH : AT AMARAVATI

MAIN CASE No.: Cri.P.No.4258 of 2023

PROCEEDING SHEET

SL. NO.	DATE	ORDER	OFFICE NOTE
1)	28.06.2023	<p><u>SRK, J</u></p> <p>Learned Assistant Public Prosecutor takes notice for respondent No.1 and seeks time to get instructions in the matter.</p> <p>Issue notice to respondent No.2.</p> <p>Learned counsel for the petitioner is permitted to take out personal notice to respondent No.2 by Registered Post with Acknowledgment Due and file proof of service before the Registry within a period of three (3) weeks.</p> <p>The present complaint has been filed as a counter blast to the complaint filed by the petitioner herein about three days prior to the present complaint. The accusation as against the petitioner herein is that he demanded an amount of Rs.1,50,000/- and the same was paid by the <i>de facto</i> complainant in the year 2021. After lapse of two years, the present complaint has been filed.</p>	

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		<p data-bbox="459 367 1259 633">In view of the aforesaid facts and circumstances of the case, the police concerned are directed to conduct investigation without taking any coercive steps as against the petitioner herein.</p> <p data-bbox="555 674 1066 712">List the matter after four (4) weeks.</p> <p data-bbox="459 904 587 943">Nsr/Bms</p> <p data-bbox="1150 864 1254 902"><u>SRK, J</u></p>	

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